## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDERS OF THE BENCH

Date of Order: 26.02.2013

OA No. 661/2012

Mr. Pradeep Asthana, counsel for applicant. Mr. Mukesh Agarwal, counsel for respondents.

Learned counsel appearing for the respondents stated at the bar that Annexure A/1 / impugned communication, by which the application of the applicant was rejected due to bad photo/bad signature / swapping of photo and signature fields, has now been withdrawn by the respondents. He further submitted that in view of this fact, since the Annexure A/1 / impugned communication itself has been withdrawn by the respondents, this Original Application has become infructuous.

Having considered the statement made on behalf of the respondents, the present Original Application has become infructuous as stated hereinabove, and the same stands dismissed as having become infructuous.

And Kreman (ANIL KUMAR) MEMBER (A)

(JUSTICE K.S. RATHORE)

MEMBER (J)

<u>Kumawat</u>